

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 6

IA 2768/2022 in C.P. (IB)/4738/(MB)/2018

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **29.09.2022**

NAME OF THE PARTIES: - **Plastiblends India Ltd V/s Neo Corp International Ltd**

Appearance (via video-conference):

For the Applicant : Mr. Haris A Khan, Advocate

For the Respondent : None present

Sections 60(5) & 9 of the IBC, 2016

ORDER

IA 2768/2022

Ld. Counsel for the Applicant is present. This is an Application filed by the Applicant who happens to be the Successful Auction Purchaser of the Property sold by the Liquidator. None present for the Respondents. In that view of the matter, Registry is directed to issue Notice to the Respondent Nos. 1 and 2, intimating the next date of hearing and to place on record Compliance Report well before the adjourned date. In addition to the Notice issued by the Court, Applicant is also directed to issue Notice to the Respondent Nos. 1 and 2, intimating the next date of hearing by all available means (i.e. Speed Post, E-mail, etc.) and to place on record Affidavit of Service enclosing therewith proof of service of Notice to the Respondent Nos. 1 and 2, well before the adjourned date. Respondents are at liberty to place on record Affidavit in

Reply, if any, well before the adjourned date by duly serving a copy to the other side well in advance. List this matter on Board on 02.11.2022, for further consideration and hearing.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Vedant Kedare

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)